



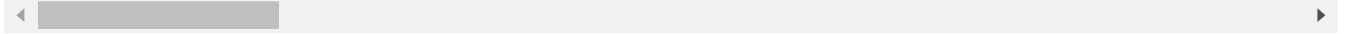
DIRECTORATE OF INFORMATION & PUBLIC RELATIONS
Government of Mizoram

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STATE SUMMARY - DAILY REPORT ON IMPOSITION OF FINES FOR VIOLATION OF MIZORAM (CONTAINMENT AND PREVENTION OF SPREAD OF COVID-19) ACT 2020

S / N	Nature of offence	Nos of Offenders (last 24 hours 09.01.2021 9:00AM – 10.01.2021 9:00AM) imposed by			
		Police		LTF	Totals
		Other Police	Flying Squad		
1	Entering or staying at any public place without the use of mask (Section 4(1))	84	9	8	101
2	Failing to maintain social distancing protocol/guidelines in public places (Section 4(2))	47			47
3	Spitting in public places (Section 4(3))	7			7
4	Organising any social or religious event without prior permission from the competent authority (Section 4(4))	Nil			
5	Crossing borders by exiting and /or entering the State without permission from the competent authority (Section 4(5))	Nil	Nil		
6	Avoiding or attempting to evade quarantine and/or isolation at designated quarantine facility as per regulations/guidelines/ instructions in force from time to time (Section 4(6))	Nil	Nil		
7	Failing to follow instruction/guidelines and endangering the safety of others while staying at designated quarantine facility (Section 4(8))	Nil			
8	Failing to comply with any other regulations, guidelines or instructions made by the Central or State Government for containment and prevention of the spread of COVID-19 including lockdown guidelines issued by the State Government from time to time (Section 4(9))	48			48

9	Non-compliance of the Containment and Surveillance Plan, Instructions and Guidelines on COVID-19 for Mizoram notified by the State Government from time to time (Section 4(15))				
	TOTAL	186	9	8	203



Written by: Andrew H Lalremruata, MIS, IPRO (https://dipr.mizoram.gov.in/posts?author_user_id=4)

Dated: 10th Jan 21 4:33 PM

<< **PREVIOUS** (</post/champhai-district-quarantine-facilities-status-as-on-10012021-500-pm>)

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